

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(3)

D.A. No. 2271 of 1994

New Delhi, this the 25th day of September, 1995.

HON'BLE MR B.K.SINGH, MEMBER(A)

1. Smt. Aruna Mehta W/O Sh.R.K.Mehta, R/O 14/8, Kalkaji Extension, New Delhi-19.
2. Smt. Santosh Behl, W/O Sh.G.K.Behl, R/O K.G.-II/31, Vikas Puri, New Delhi-18.
3. Smt. Gulshan Thapar W/O Shri Thapar, R/O CG-II/2C, Vikaspuri, New Delhi-18.
4. Smt. Usha Tandon, W/O Sh.C.P.Tondon, R/O 13/2, West Patel Nagar, New Delhi-08.
5. Smt. Sucheta Marwaha W/O Sh.B.K.Marwaha, R/O AD/36, Tagore Garden, New Delhi-27.

... . . . Applicants.

(through Mr Gyan Parkash, Advocate)

vs.

1. Union of India, through Secretary Ministry of Water Resources, Shram Shakti Bhawan, New Delhi-1.
2. Chairman, Central Water Commission, Sewa Bhawan, R.K.Puram, New Delhi.
3. Chairman-cum-Managing Director National Thermal Power Corporation Ltd., (N.T.P.C.)
4. Secretary, Ministry of Personnel, Public Grievances & Pension, North Block, New Delhi.
5. Secretary, Ministry of Power and MES, Department of Power, Shram Shakti Bhawan, New Delhi.

... . . . Respondents.

(through Mr Madhav Panikar, Advocate).

ORDER(oral)

(delivered by Hon'ble Mr B.K.Singh, Member(A)

MA 3762/94 for joining together is allowed.

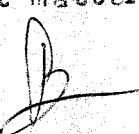
(Q)

(a)

The applicants (five in number) were working as U.D.C. in Central Water Commission and were sent on deputation to N.T.P.C.

It is admitted that Badarpur Thermal Power ~~Project~~ ^{Station} subsequently got merged in the N.T.P.C. and is now a power generating Unit under the administrative control of N.T.P.C. It is also admitted that these applicants were permanently absorbed in the service of N.T.P.C.Ltd. in the scale of Rs. 650-22-980 w.e.f.1.1.1984. The applicants duly exercised the option for absorption on 20.11.1985 and orders were passed retrospectively for their absorption w.e.f.1.1.1984. The learned counsel for the respondents has fairly stated that the question regarding the pro-rata pension etc. and other benefits has not been finalised for want of necessary entries in the Service-Books during the period they were working in the Badarpur Thermal Power ~~Project~~ ^{Station}. It is not known whether the leave salary, pension contribution etc. were remitted to the parent department, i.e. Central Water Commission, an affiliated office of the Ministry of Water resources.

The matter regarding finalisation of the benefits has been unduly delayed on the ground of the inter-departmental references. The delay is primarily because the entries are not complete of the period, during which they were working with Badarpur Thermal Power Station and the correspondence between the Central Water Commission and the N.T.P.C. The entries in the B.T.P.S relate to leave salary/ pensionary contribution etc. These are not very difficult matters and should



10

be sorted out quickly since these are all matters of record. If leave salary contribution and pension contribution etc. have not been remitted by the Badarpur Thermal Power Station and have remained with them in that case the amounts would be transferred to N.T.P.C. alongwith interest at the prescribed rates. The learned counsel for the applicants agrees that the respondents should be directed to sort out the same within a period of six months from the date of receipt of a certified copy of this order. If the applicants will have any grievance surviving to them, they are at liberty to approach this Tribunal for redressal of their grievances.

With these directions, the O.A. is disposed of but without any order as to costs.


(B.K. Singh)
Member (A)

/sds/